

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2936

ANSWERED ON:08.12.2009

WEAPON PROCUREMENT

Basavaraj Shri Gangasandra Siddappa;Sule Supriya

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to procure weapons on behalf of States in a bid to quicken procurement process;
- (b) if so, the total number of suggestions made in this regard in a conference of internal security held recently;
- (c) whether the Government has received complaints from the various State Governments with regard to long process and malpractices in procuring the weapon;
- (d) if so, the details thereof and the concrete steps taken by the Government to procure weapons for the States; and
- (e) the time by which such weapons are likely to be distributed to the State Governments?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

Most of the requirement of weaponry of the State Governments is being met through various Ordnance Factories under Ordnance Factory Board. Demand of all States & Union territories is being called for annually, consolidated and discussed with Ordnance Factory Board in the annual Target Fixation Meeting. The quantity agreed to are being allocated to State Governments from Ordnance Factory Board by the Ministry of Home Affairs. For the next financial year 2010-11, Target Fixation Meeting with OFB has been held on 13.11.2009 at Ammunition Factory, Khadki and stores targeted in the meeting will be issued by OFB in 2010-11 to State Police forces.

(b) & (c): In the recent Chief Minister Conference held in New Delhi, various suggestions have been made, which includes procurement of various weapons required by the States over and above the OFB route should also be facilitated by the Ministry of Home Affairs so as to quicken the process of procurement.

(d): The requirement of weaponry of the State Police Forces which are not in the production range of Ordnance Factory Board is facilitated by the Central Govt. by issue of import permission, Custom Duty Exemption Certificate, No Objection Certificate for import licence, supplying relevant technical information such as Qualitative Requirements, and to the extent feasible clubbing the requirement of the State Governments to any of the ongoing procurement process by the Central Para Military Forces.

(e): As indicated in para (a) the indent placed with the Ordnance Factory Board on behalf of the State Police Forces, the weaponry will be supplied by Ordnance Factory Board in the year 2010-11.